

IN THE HIGH COURT OF BOMBAY AT GOA

LD-VC-CW NO. 159 OF 2020  
WITH  
LD-VC-OCW NO. 103 OF 2020

Ulhas Diukar

..... Petitioner

*V e r s u s*

State of Goa & Ors.

..... Respondents

Mr. S. N. Joshi, Advocate for the Petitioner.

Mr. D. Pangam, Advocate General with Mr. S. P. Munj, Additional Government Advocate for the Respondent nos. 1 and 2.

Mr. Nigel Da Costa Frias, Advocate for the Respondent no.3.

Coram :- M. S. SONAK &  
M. S. JAWALKAR, JJ.

Date : 2<sup>nd</sup> September, 2020

P.C.

1. The GCZMA as well as respondent no.3 are granted two weeks time to file their response to the issues raised in this petition. Copies of such responses to be furnished to the learned Counsel appearing for the petitioner

in advance. Rejoinder, if any, to be filed within a period of one week thereafter.

2. Mr. Da Costa Frias, learned Counsel, states that in pursuance of the impugned orders of regularization, no permissions have as yet been obtained from the planning or other local authorities. Therefore, there is no question of proceeding with the construction activity in pursuance of the order impugned in this petition. This is noted.

3. The matter is now posted on 21.09.2020.

M. S. JAWALKAR

M. S. SONAK, J.

arp/\*